



LEGISLATIVE ASSEMBLY OF GOA

**The Goa Barge Tax (Amendment)
Bill, 2000**

(Bill No. 3 of 2000)

(As passed by the Legislative Assembly of Goa on 30th day
of March, 2000)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM, GOA
MARCH, 2000**

The Goa Barge Tax (Amendment) Bill, 2000

(Bill No. 3 of 2000)

A

BILL

further to amend the Goa, Daman and Diu Barge Tax Act, 1973.

Be it enacted by the Legislative Assembly of Goa in the Fifty-first Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Barge Tax (Amendment) Act, 2000.

(2) It shall come into force at once.

2. *Amendment of Schedule.*— For the Schedule to the Goa, Daman and Diu Barge Tax Act, 1973 (Act 10 of 1973), the following Schedule shall be substituted, namely:—

“SCHEDULE

(See section 3)

Capacity of barge	Maximum annual rate per ton
(a) Less than 650 tons	Rs. 44.00
(b) 650 tons and less than 1000 tons	Rs. 60.00
(c) 1000 tons and less than 1600 tons	Rs. 75.00
(d) 1600 tons and above	Rs. 100.00

Note:— When tax is not paid for the whole year at a time, but is paid for one or more quarters at a time, the tax so payable for each quarter shall be an amount equal to one-fourth of the annual tax plus ten percent of that amount.”